

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No.54/2023/EZ

Pravash Kar Mahapatra. Applicant.

-Versus-

Ministry of Environment & Climate
Change and Others. Respondents.

I n d e x

Sl. No.	Description of documents.	Pages.
1.	Counter affidavit filed on behalf of Opp.Party Nos.2 & 5.	1-6
2.	<u>Annexure-A/5</u> True copy of OM No.298/CTE-3236/2022 of State Pollution Control Board dt.02.02.2023	7-12
3.	<u>Annexure-B/5.</u> True copy of order No. 34/2023-24 WPC & APC of State Pollution Control Board, Odisha.	13-32
4.	<u>Annexure-C/5</u> True copy of certificate issued in favour of M/s Venco Research and Breeding Farm Private Limited by Chief District Veterinary Officer, Mayurbhanj.	-33-
5.	<u>Annexure-D/5.</u> True copy of order of installation of 7 DG sets.	-34-
6.	<u>Annexure-E/5</u> True copy of HSD Consumption statement.	35-37
7.	<u>Annexure-F/5</u> True copy of letter of Director AH & VS, Odisha.	-38-

Cuttack.
Dt. 21/08/2023

Shakti Kumar
Addl. Govt. Advocate.

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No.54/2023/EZ

Pravash Kar Mahapatra. Applicant.

-Versus-

Ministry of Environment & Climate
Change and Others. Respondents.

COUNTER AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NO.2 & 5.

I, Sri Vineet Bhardwaj, aged about 40 years, S/o. Sri Daya Sankar Singh, at present working as Collector & District Magistrate, Mayurbhanj, At/P.O.- Baripada, Dist.-Mayurbhanj, do hereby solemnly affirm and state as follows:-

1. That, I am working as Collector & District Magistrate, Mayurbhanj, hereinafter referred to as the answering respondent No.5 and as such I am competent and have been duly authorized by Respondents No.2 to swear this affidavit on his behalf also.
2. That I have gone through the contents of the Original Application as well as the annexures appended thereto and have understood the contents thereof. I am well acquainted with the facts of the case.

Pr
PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No-ON-04/1995



Vineet Bhardwaj

here

3. That with regard to the averments made in Para-1 of the Original Application needs no comment.

4. That in reply to the averments made in para -2 of the Original Application, it is humbly submitted that Venco Research and Breeding Farm at Chhatna (Respondent No.8) Rasgobindapur Block in the District of Mayurbhanj has obtained consent to Establish from the State Pollution Control Board vide OM No.298/CTE-3236/2022 dated 02.02.2023 for Poultry (Laying and Brooding) and Hatchery Farm of Bird capacity 48000 at any point of time and chicks 5000 nos per day and Poultry (Layer and Hatchery Bird capacity-320000 Nos. at any point of time. The Farm has also obtained consent to operate valid up to 31.03.2028 from the State Pollution Control Board, Odisha vide order No. 34/2023-24 WPC & APC. True copy of OM No.298/CTE-3236/2022 of State Pollution Control Board dated 02.02.2023 and copy of order No. 34/2023-24 WPC & APC of State Pollution Control Board, Odisha are annexed herewith as Annexure- A/5 & B/5 respectively.

The Chief District Veterinary Officer, Mayurbhanj has issued certificate to Respondent no.8 as parent chick supplying unit with a capacity to brood 13000/grow7500/lay28000 with chick production capacity 3.2 lakh bearing Regd. No GPB-01. True copy of certificate issued in favour of M/s Venco Research

Shardway

Vineet

PRADIPTA KUMAR MOHANTY
Notary, Cuttack town
Regd. No-ON-04/1995

and Breeding Farm Private Limited by Chief District Veterinary Officer, Mayurbhanj is annexed herewith as Annexure-C/5.

4. That in reply to the averments made in Para- 3, it is humbly submits that, Respondent No.8 has Installed 7 (Seven) DG sets in working condition and one defunct DG set lying inside the premises. The average HSD consumption is around 6390 Lts per month. As the location falls under Elephant corridor, the electric power supply becomes disrupted during their movement and DG sets are put in to action. True copy of order of installation of 7 DG sets and copy of HSD Consumption statement are annexed herewith as Annexure- D/5 & E/5 respectively.

5. That in reply to the averments made in Para-4 , it is humbly submitted that Respondent no.8 has two diesel fired incinerator in the farm and Hatchery premises and maintaining proper Bio security measures.

6. That in reply to the averments made in para-5 this deponents humbly submits that, Respondent no.8 and Breeding Farm at Chhatna Rasgobindapur has represented to the Central Ground Water Authority, Bhubaneswar with regard to the Odisha Ground Water (Regulation, Development and Management) Act 2011 the livestock activities is under Agriculture use and exempted for NOC from CGWA. The Director AH &

Shardway
Vineet


PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No-ON-04/1995

VS ,Odisha has also requested the F & ARD Department to exempt water tax on poultry farming as per Odisha Poultry Policy 2015. True copy of letter of Director AH & VS, Odisha is annexed herewith as Annexure- F/5.

7. That in reply to the averments made in para-6 , this deponents humbly submits that, the birds of the Respondent no.8 Farm at Chhatna, Rasgobindapur are being inspected by the local VAS with necessary collection of samples for testing in the DDL, Baripada to rule out pathogenesis.

8. That with regard to the averments made in para-7 of the Original Application needs no comment.

9. That in reply to the averments made in para-8 , this deponents humbly submits that, the dead birds and other are disposed through two diesel fired incinerators. There are no burial pits. Since there is no burial of dead birds there is no chance of ground water is contamination.

10. That with regard to the averments made in para-9, 10 & 11 of the Original Application need no comments.

11. That the averments / assertions / allegations made in the Original Application which are not specifically admitted by this deponent shall be deemed to have been denied. This deponent craves leave of the

Vineet Shandway

PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No-ON-04/1995

Hon'ble Tribunal to file further affidavit, if required at the time of hearing.

12. That in view of the above submissions made by this deponent, the prayer made in the Original Application is devoid of any merit and liable to be rejected.

13. That the facts stated above are true to the best of my knowledge and based on official records.

Vineet Bhardwaj
Deponent.

VERIFICATION

I, Sri Vineet Bhardwaj, aged about 40 years, S/o. Sri Daya Sankar Singh, at present working as Collector & District Magistrate, Mayurbhanj, At/P.O.- Baripada, Dist.- Mayurbhanj, do hereby verify and states that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Cuttack on this the 21 day of August, 2023.

Identified by:

Shashi Kumar Sr.
Addl. Govt. Advocate.

Vineet Bhardwaj

VERIFICANT.

Collector & District
Magistrate
Mayurbhanj

PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No-ON-04/1995

AFFIDAVIT.

I, Sri Vineet Bhardwaj, aged about 40 years, S/o. Sri Daya Sankar Singh, at present working as Collector & District Magistrate, Mayurbhanj, At/P.O.- Baripada, Dist.- Mayurbhanj, do hereby solemnly affirm and state as follows:-

1. That I am the respondent No.5 in this Original Application. I have been duly authorized by the Respondent No.2 to swear this affidavit on his behalf also.

I am well acquainted with the facts of the case.

2. That the facts stated above are true to the best of my knowledge and based on official records.



Identified by:

Shankar Mohanty
Addl. Govt. Advocate.

Vineet Bhardwaj

Deponent.

*Collector & District Magistrate
Mayurbhanj*

Solemnly sworn before *Vineet Bhardwaj*
me by.....
being identified by..... *S.P. Panda Shroek*
at Cuttack Town Dated..... *21/08/2023*
21/08/2023
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995

Annexure - A/S

Tel: 06782-26511263

Website: www.ospcbboard.org

e-mail: rospcb.balasure@ospcbboard.org

7



REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
(FOREST , ENVIRONMENT & CC DEPARTMENT, GOVT. OF ODISHA)
Plot No. 1602, Ganeswarpur, Balasore - 756019

No. 298 / CTE - 3236/2022

Date 02/02/2022

OFFICE MEMORANDUM

In consideration of the online application no. 4163558 & declaration in light of the certificate of Poultry Farm Registration for obtaining **Consent to Establish** for M/s **Venco Research & Breeding Farm Pvt. Ltd.**, the State Pollution Control Board is pleased to convey its consent to establish u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules framed there under for the following plant facilities and production capacity (Having total Project Cost Of Rs 29.7996 Crore) :

- i. Poultry (Laying & Brooding) & Hatchery Farm of Bird Capacity - 48000 Nos at any point of time.
- ii. Chicks - 5000 Nos per day

This **Consent to Establish Order** supersedes the earlier Consent Order issued vide this Office Letter No.174/CTE-3236/2022, dt.20.01.2023.

At - Chhatna Mouza over Plot Nos. & Khata Nos. as per **Annexure - I** (attached with this Order) comprising Total Area of Ac 40.12 dec under Tahasil-Rasgobindapur in the district of Mayurbhanj subject to final outcome of the O.A.No.158 of 2022 filed before the Hon'ble National Green Tribunal , Eastern Zone Bench ,Kolkata & with the following conditions.

GENERAL CONDITIONS

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for **five years**, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall to comply with the provisions of Environment (Protection) Act, 1986 and the rules framed there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement)

True copy attested
mh
21.8.2023
A. V. V. O. (AW)
Mayurbhanj

- Rules, 2016 as amended from time to time, Hazardous Chemical Rules / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of consent to operate u/s 25/26 of Water (Prevention & Control Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months prior to the commercial and obtain consent to operate from this Board.
 4. This consent to establish is subject to other statutory clearances to be obtained from Govt. of Odisha and/or Govt. of India as and when applicable.

SPECIAL CONDITIONS

A. GENERAL:-

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. The Poultry (Layer) Farm shall operate shall establish & operate as per the Environmental Guidelines for Poultry Farms of Central Pollution Control Board, Delhi (January 2022).
3. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use, if applicable.
4. The industry shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
5. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
6. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
7. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
8. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
9. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
10. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.

True copy attested.
 M. S. S. S.
 11.8.2022
 A D V O (C.A.W.)
 Magushkari

9

11. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises.

B. WATER POLLUTION:

1. The unit shall install provide adequate treatment facility of domestic waste water and wash water generated for compliance of the prescribed water quality standards.
2. The waste water generated from the cleaning operations (after each batch removal) should be collected in appropriate holding tank and put to use in the green belt.
3. Proper drainage/outlet for collection and discharge should be provided for storm runoff/discharges from the farm.

C. AIR POLLUTION:

1. The height of the stack / chimney attached to the DG set (H) shall be $h + 0.2 \sqrt{KVA}$ where h is the height of the room where the DG set has been installed and KVA is the capacity of the DG set. H and h are expressed in meters above the ground level.
2. The ambient air quality inside the factory premises shall meet the National Ambient Air Quality Standards prescribed in the Schedule - VII of the Environment (Protection) Rules, 1986.
3. (i) Operating Standards and Emission standards (incinerator)

Operating standard	
Parameters	Operating Standards
Combustion efficiency	99%
Temperature of primary chamber	800
Temperature of secondary chamber	$1050 \pm 50^{\circ}\text{C}$

(ii) Emission standards

Sl. No	Parameters	Standards	
		(3)	(4)
(1)	(2)	Limiting concentration in mg/Nm^3 unless stated	Sampling Duration in minutes, unless stated
1.	Particulate matter	50	30 or 1 Nm^3 of sample volume, whichever is more
2.	Nitrogen Oxides NO as NO^2	400	30 for online sampling or grab sample
3.	HCl	50	30 or 1 Nm^3 of sample volume, whichever is more

True copy attested

MK

31.8.2023

ADVOCATE

Mangulkhar

4.	Total Dioxins and Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)	8 hours or 5NM ³ of sample volume, whichever is more
5.	Hg and its compounds	0.05	2 hours or 1 NM ³ of sample volume, whichever is more

(iii) **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-iii.

4. Adequate air pollution control system such as cyclone / Bagfilter shall be provided at the outlet of the incinerator for treatment of the flue gas generate from it prior emitting to the atmosphere to meet the prescribed standard of the flue gas.
5. The secondary combustion chambers of the incinerator & the pollution control devices shall be suitably retrofitted, if necessary, to achieve the emission limits.
6. Proper ventilation shall be provided in the farm.
7. Adequate exhaust fans shall be provided in the work zone area.
8. Collect carcasses promptly on regular basis and dispose them appropriately without damaging the environment.
9. Preventive measures shall be taken to avoid unpleasant odour as far practicable.

D. SOLID & HAZARDOUS WASTE:

1. The solid wastes shall be collected, sorted, treated, transported & utilized properly.
2. No open burning or Indiscriminate dumping of any dead birds/ feathers/offal's unused materials like litter/empty gunnles/containers etc. should be adopted within or outside the farm premises.
3. Use reliable options for collection, storage, transport and disposal of dead birds.
4. The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers\disposed off within 24 hours appropriate disposal methods.
5. The dead bird burial pit should be of 3 to 4 m In depth and 0.8 to 1.2 m diameter and located above minimum of 3 m from the ground water table.

True copy attested
MD
21.8.2013
ADVOCATE
Magunshahi

6. The dead bird burial pit should be provided with a vermin/fly proof cover made up of wooden/metal/concrete having a central operable lid of proper size for day to day dropping of carcasses.
7. When the pit is full, a compacted soil cover of 0.5 m should be provided with the top of the covered soil well above the ground level.
8. The composting facility should not be located within 300 m from the nearest dwelling and 100 m from any well or water course.
9. The roof of the composting facility should be permanent with bottom concreted.
10. The composting facility should be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by stray dogs etc.

[Signature]
02/02/2023

REGIONAL OFFICER

To

Sri Vidyasagar Punja A , Admin Head
M/s s Venco Research & Breeding Farm Pvt.Ltd. ,
At/PO- Chhatna,PS-Rasgobindapur,Via - Moroda
Dist. - Mayurbhanj - 757016 ,Odisha

Memo No. _____ / Date _____
Copy forwarded to

1. The Member Secretary, S. P. C. Board, Bhubaneswar,
2. The Collector and District Magistrate, Baripada, Mayurbhanj
3. The D.F.O, Baripada, Mayurbhanj
4. The G.M, D.I.C , Baripada, Mayurbhanj
5. The C.D.V.O, Baripada, Mayurbhanj
6. Copy to Guard file

REGIONAL OFFICER

True copy attached

mmk
21.8.2023
AVOC (W)
Mayurbhanj

ANNEXURE-I
(Plots Use for The Unit)

Sl. No.	Khata No.	Plot No.	Mauja	Area in Acre	Kisom
			Chhatana	0.14	Gharabari
1	168/85	150/1069	Chhatana	0.81	Gharabari
2	168/85	151/1070	Chhatana	0.33	Gharabari
3	168/85	97	Chhatana	0.33	Gharabari
4	168/85	98	Chhatana	2.18	Gharabari
5	168/85	153	Chhatana	1.16	Gharabari
6	168/85	154/1135	Chhatana	0.11	Gharabari
7	168/85	150/1132	Chhatana	0.87	Gharabari
8	168/85	174	Chhatana	0.26	Gharabari
9	168/85	177	Chhatana	0.69	Gharabari
10	168/85	149/1133	Chhatana	0.84	Gharabari
11	168/85	149/1131	Chhatana	0.94	Gharabari
12	168/85	157	Chhatana	1.12	Gharabari
13	168/85	164	Chhatana	1.03	Gharabari
14	168/85	148/1130	Chhatana	1.03	Dahi 1
15	168/85	148/1134	Chhatana	0.75	Dahi 1
16	168/105	163	Chhatana	0.31	Dahi 1
17	168/106	156	Chhatana	1.04	Dahi 1
18	168/106	165	Chhatana	1.04	Dahi 1
19	168/108	160	Chhatana	0.90	Dahi 1
20	168/114	170	Chhatana	1.39	Dahi 1
21	168/114	171	Chhatana	1.20	Dahi 2
22	168/115	186/1185	Chhatana	1.27	Dahi 2
23	168/115	188	Chhatana	0.47	Dahi 1
24	168/116	180/1186	Chhatana	1.05	Dahi 1
25	168/117	169	Chhatana	1.05	Dahi 1
26	168/101	184/101	Chhatana	2.94	Dahi 1
27	168/101	158	Chhatana	2.06	Dahi 1
28	168/101	178	Chhatana	0.86	Dahi 1
29	168/101	86	Chhatana	0.70	Dahi 1
30	168/101	190	Chhatana	1.50	Dahi 1
31	168/101	92	Chhatana	2.74	Dahi 1
32	168/101	87	Chhatana	1.12	Dahi 1
33	168/101	179	Chhatana	0.17	Dahi 1
34	168/101	189	Chhatana	0.68	Dahi 1
35	168/101	93	Chhatana	0.60	Dahi 1
36	168/101	161	Chhatana	0.29	Dahi 1
37	168/101	155	Chhatana	0.38	Dahi 1
38	168/101	166	Chhatana	0.32	Dahi 1
39	168/101	167	Chhatana	0.35	Dahi 1
40	168/101	168	Chhatana	0.40	Dahi 1
41	168/101	96	Chhatana	0.64	Dahi 1
42	168/101	94	Chhatana	0.72	Dahi 1
43	168/101	172/1176	Chhatana	0.46	Dahi 1
44	168/101	170/1175	Chhatana	0.88	Dahi 1
45	168/101	173/1174	Chhatana		
				TOTAL AREA- Ac 40.12 Dec	

Handwritten notes:
 name copy sheet
 17/8/2015
 M. Rajendra Kumar

13

Annexure-375
269Tel.: 06782-244110
Website: www.ospcbboard.org
e-mail: rospcb.balasore@ospcbboard.org

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE
DEPARTMENT, GOVT. OF ODISHA)
Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 1826 / CTO/3516Date 26/06/2023

By Regd. Post

CONSENT ORDER NO. 34 / 2023-24(WPC & APC)

Sub: Consent for discharge of sewage and trade effluent u/s 25/26 of Water (PCP) Act, 1974 and 21 of Air (PCP) Act, 1981 and the Rules framed thereunder for existing / new operation of the plant.

Ref: Your online application no. 4673130 & Consent to Establish Order issued vide this office letter No. 298, dt.02.02.2023.

Consent is hereby granted u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under.

Name of the Industry: M/s Venco Research & Breeding Farm Pvt. Ltd.

Name of the Occupier & Designation: Sri Vidyasagar Punja A , Admin Head

Address of the Unit: At - Chhatna Mouza over Plot Nos. & Khata Nos. as per Annexure – I (attached with this Order) comprising Total Area of Ac 40.12 dec under Tahasil- Rasgobindapur in the district of Mayurbhanj, PS – Rasgobindapur, Pin- 757016, Dist. – Mayurbhanj, Odisha.

This consent order is valid for the period up to 31.03.2028.

This consent order is subject to final outcome of the O.A. No. 54/2023/EZ pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata & is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
01	Poultry (Laying & Brooding) & Hatchery Farm of Bird Capacity	48,000 Nos at any point of time
02	Chicks	5000 Nos per day

True copy
attached
MP
21.8.2023
ADVOCATE
Mayurbhanj

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B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards
1	shed washing/cleaning activities etc.	Collected in adequate Holding tank for use in the green belt	--	pH : 5.5 – 9.0; Total Suspended Solids (TSS) : 200 mg/l; Biochemical Oxygen demand (BOD) : 100 mg/l; Oils & Grease : 10 mg/l
2	Domestic Waste Water	Soak pit Via Septic Tank	-	-

C. i) Operating Standards and Emission standards (incinerator)

Operating standard	
Parameters	Operating Standards
Combustion efficiency	99%
Temperature of primary chamber	800
Temperature of secondary chamber	1050 ± 50°C

ii. Emission permitted through the following stack subject to the prescribed standard

Sl. No	Parameters	Standards	
(1)	(2)	(3)	(4)
		Limiting concentration in mg/ Nm ³ unless stated	Sampling Duration in minutes, unless stated
1.	Particulate matter	50	30 or 1 NM ³ of sample volume, whichever is more
2.	Nitrogen Oxides NO as NO ²	400	30 for online sampling or grab sample
3.	HCl	50	30 or 1 NM ³ of sample volume, whichever is more
4.	Total Dioxins and Furans	0.1 ngTEQ/Nm ³ (at 11% O ₂)	8 hours or 5NM ³ of sample volume, whichever is more
5.	Hg and its compounds	0.05	2 hours or 1 NM ³ of sample volume, whichever is more

True copy attached
 my
 21.8.2013
 ADVOCATE
 M. S. K. K.

(iii) **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

C. Disposal of solid waste permitted in the following manner

Sl No	Type of Solid Waste	Quantity generated (TPM)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Dead Birds	2%	Nil	Nil	100%	Deep Burial/Composting/Incineration
2	Poultry Waste	About 8 MT/Cycle	Nil	Nil	100%	Composting

D. GENERAL CONDITIONS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of

True copy attached
rmh
21.8.2023
Advocate
Mogushtan

- personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.

[Signature]
 21.8.2023
 Adv. (AW)
 Rajurkhan

- 17
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
 29. There shall not be any fugitive or episodal discharge from the premises.
 30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.

True copy
 21.8.2023
 Approved
 Registrar

33. The industry has to ensure that minimum three varieties of trees are planted at the density of less than 1000 trees per acre. The trees may be planted along boundaries of the industrial premises. This plantation is stipulated over and above the bulk plantation of trees in area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm runoff
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

True copy attached
 mh
 21.8.2023
 Assoc (AW)
 Regulator

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E. SPECIAL CONDITIONS**GENERAL:**

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. The Poultry (Layer) Farm shall establish & operate as per the Environmental Guidelines for Poultry Farms of Central Pollution Control Board, Delhi (January 2022).
3. The industry shall obtain NOC from the Central Ground Water Authority for withdrawal of ground water and submit the same to the Board.
4. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
5. The unit shall abide by provisions under the Plastic Waste Management Rules, 2016.
6. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
7. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
8. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
9. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
10. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
11. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.

B. WATER POLLUTION

1. The unit shall install adequate treatment facility of domestic waste water and wash water generated for compliance of the prescribed water quality standards.

True copy attached
 21.8.2023
 ASUO (AW)
 Nagushkanti

2. The waste water generated from the cleaning operations (after each b removal) should be collected in appropriate holding tank and put to use in green belt.
3. Proper drainage/outlet for collection and discharge should be provided for sto runoff/discharges from the farm.

C. AIR POLLUTION

1. The height of the stack / chimney attached to the DG set (H) shall be $h + 0.2$ KVA where h is the height of the room where the DG set has been installed and KVA is the capacity of the DG set. H and h are expressed in meters above the ground level.
2. The ambient air quality inside the factory premises shall meet the National Ambient Air Quality Standards prescribed in the Schedule – VII of the Environment (Protection) Rules, 1986.
3. (i) **Operating Standards and Emission standards (incinerator)**

Operating standard	
Parameters	Operating Standards
Combustion efficiency	99%
Temperature of primary chamber	800
Temperature of secondary chamber	$1050 \pm 50^{\circ}\text{C}$

(ii) Emission standards

Sl. No	Parameters	Standards	
(1)	(2)	(3)	(4)
		Limiting concentration in mg/Nm^3 unless stated	Sampling Duration in minutes, unless stated
1.	Particulate matter	50	30 or 1 Nm^3 of sample volume, whichever is more
2.	Nitrogen Oxides NO as NO^2	400	30 for online sampling or grab sample
3.	HCl	50	30 or 1 Nm^3 of sample volume, whichever is more
4.	Total Dioxins and Furans	$0.1 \text{ ngTEQ}/\text{Nm}^3$ (at 11% O_2)	8 hours or 5 Nm^3 of sample volume, whichever is more
5.	Hg and its compounds	0.05	2 hours or 1 Nm^3 of sample volume, whichever is more

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 21.8.2023
 Anand (AW)
 Nagarkhori

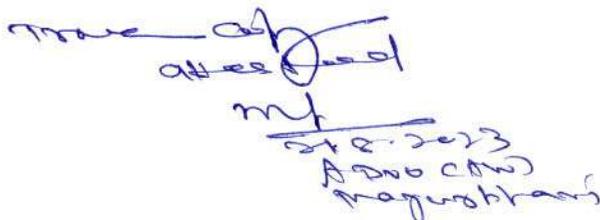
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(iii) **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

4. Adequate air pollution control system such as cyclone / Bagfilter shall be provided at the outlet of the incinerator for treatment of the flue gas generated from it prior emitting to the atmosphere to meet the prescribed standard of the flue gas.
5. The secondary combustion chambers of the incinerator & the pollution control devices shall be suitably retrofitted, if necessary, to achieve the emission limits.
 6. Proper ventilation shall be provided in the farm.
 7. Adequate exhaust fans shall be provided in the work zone area.
 8. Collect carcasses promptly on regular basis and dispose them appropriately without damaging the environment.
 9. Preventive measures shall be taken to avoid unpleasant odour as far practicable.

D. SOLID & HAZARDOUS WASTE:

1. The solid wastes shall be collected, sorted, treated, transported & utilized properly.
2. No open burning or Indiscriminate dumping of any dead birds/ feathers/offal's unused materials like litter/empty gunnles/containers etc. should be adopted within or outside the farm premises.
3. Use reliable options for collection, storage, transport and disposal of dead birds.
4. The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers\disposed off within 24 hours appropriate disposal methods.
5. The dead bird burial pit should be of 3 to 4 m In depth and 0.8 to 1.2 m diameter and located above minimum of 3 m from the ground water table.
6. The dead bird burial pit should be provided with a vermin/fly proof cover made up of wooden/metal/concrete having a central operable lid of proper size for day to day dropping of carcasses.
7. When the pit is full, a compacted soil cover of 0.5 m should be provided with the top of the covered soil well above the ground level.
8. The composting facility should not be located within 300 m form the nearest dwelling and 100 m from any well or water course.
9. The roof of the composting facility should be permanent with bottom concreted.



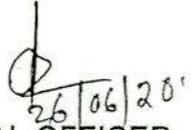
 Date: 21/12/2023

10. The composting facility should be secured with link mesh all around raised to height of 1.5 m above the ground level to avoid the predation by straw dogs etc.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, and F to keep this consent order valid.

To

Sri Vidyasagar Punja A , Admin Head
M/s Venco Research & Breeding Farm Pvt.Ltd. ,
 At/PO- Chhatna,PS-Rasgobindapur,Via - Moroda
 Dist. – Mayurbhanj - 757016 ,Odisha


 26/06/20

REGIONAL OFFICER

Memo No. _____ / Date _____

Copy forwarded to

- i) The Member Secretary, S.P.C. Board, Bhubaneswar, Odisha,
- ii) The Collector and District Magistrate, Mayurbhanj
- iii) The D.F.O, Baripada, Mayurbhanj
- iv) The G.M, DIC, Baripada, Mayurbhanj
- v) The C.D.V.O, Mayurbhanj
- v) The Asst. Director of Factories & Boilers, Balasore.
- vi) Copy to Guard File

REGIONAL OFFICER


 21.8.2013
 (M. S. S. S.)
 Mayurbhanj

23

ANNEXURE - I

STANDARDS FOR DISCHARGE OF INDUSTRIAL EFFLUENT

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0

True copy
attested
M.P.
at 8/20/23
A.D. V. C. A. W.
Magadhani

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

True Copy
 21/8/2023
 Assoc (M)
 Meghshankar

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AMBIENT AIR QUALITY STANDARDS

ANNEXURE - II

Sl. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial Area, Residential, Rural and Other areas	Ecological Sensitive Area (Notified by Central Govt.)	Method of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 Hours**	50 80	20 80	1. Improve West and Gaeke method 2. Ultraviolet fluorescence
2	Oxides of Nitrogen as NO ₂ , µg/m ³	Annual* 24 Hours**	40 80	30 80	1. Jacob & Hchheiser Modified (Na-Argenite Method) 2. Gas Phase Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual* 24 Hours**	60 100	60 100	-Gravimetric -TOEM -Beta Attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	-Gravimetric -TOEM -Beta Attenuation

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

True copy
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21.2.2023
A. V. S. (in)

Majumbari

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ANNEXURE-I
(Plots Use for The Unit)

Sl. No.	Khata No.	Plot No.	Mauja	Area in Acre	Ki
1	168/85	150/1069	Chhatana	0.14	Gha
2	168/85	151/1070	Chhatana	0.81	Gha
3	168/85	97	Chhatana	0.33	Gha
4	168/85	98	Chhatana	0.33	Gha
5	168/85	153	Chhatana	2.18	Gha
6	168/85	154/1135	Chhatana	1.16	Gha
7	168/85	150/1132	Chhatana	0.11	Gha
8	168/85	174	Chhatana	0.87	Gha
9	168/85	177	Chhatana	0.26	Gha
10	168/85	149/1133	Chhatana	0.69	Gha
11	168/85	149/1131	Chhatana	0.84	Gha
12	168/85	157	Chhatana	0.94	Gha
13	168/85	164	Chhatana	1.12	Gha
14	168/85	148/1130	Chhatana	1.03	Gha
15	168/85	148/1134	Chhatana	1.03	Gha
16	168/105	163	Chhatana	0.75	Dah
17	168/106	156	Chhatana	0.31	Dah
18	168/106	165	Chhatana	1.04	Dah
19	168/108	160	Chhatana	1.04	Dah
20	168/114	170	Chhatana	0.90	Dah
21	168/114	171	Chhatana	1.39	Dah
22	168/115	186/1185	Chhatana	1.20	Dah
23	168/115	188	Chhatana	1.27	Dah
24	168/116	180/1186	Chhatana	0.47	Dah
25	168/117	169	Chhatana	1.05	Dah
26	168/101	184/101	Chhatana	1.05	Dah
27	168/101	158	Chhatana	2.94	Dahi
28	168/101	178	Chhatana	2.06	Dahi
29	168/101	86	Chhatana	0.86	Dahi
30	168/101	190	Chhatana	0.70	Dahi
31	168/101	92	Chhatana	1.50	Dahi
32	168/101	87	Chhatana	2.74	Dahi
33	168/101	179	Chhatana	1.12	Dahi
34	168/101	189	Chhatana	0.17	Dahi
35	168/101	93	Chhatana	0.68	Dahi
36	168/101	161	Chhatana	0.60	Dahi
37	168/101	155	Chhatana	0.29	Dahi
38	168/101	166	Chhatana	0.38	Dahi
39	168/101	167	Chhatana	0.32	Dahi
40	168/101	168	Chhatana	0.35	Dahi
41	168/101	96	Chhatana	0.40	Dahi
42	168/101	94	Chhatana	0.64	Dahi
43	168/101	172/1176	Chhatana	0.72	Dahi
44	168/101	170/1175	Chhatana	0.46	Dahi
45	168/101	173/1174	Chhatana	0.88	Dahi
				TOTAL AREA- Ac 40.12 Dec	

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checked
24.8.2023
A. V. (D. W.)
Mangrokhari



REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CC DEPARTMENT, GOVT. OF ODISHA)
 Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 174 / CTE – 3236/2022

Date 20/01/2023

OFFICE MEMORANDUM

In consideration of the online application no. 4163558 for obtaining **Consent to Establish for M/s Venco Research & Breeding Farm Pvt.Ltd.**, the State Pollution Control Board is pleased to convey its consent to establish u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules framed there under for the following plant facilities and production capacity (Having total Project Cost Of Rs 29.7996 Crore) :

- i. **Poultry (Layer) & Hatchery Farm of Bird Capacity – 3,20,000 Nos at any point of time.**

At - Chhatna Mouza over Plot Nos. & Khata Nos. as per **Annexure – I** (attached with this Order) comprising Total Area of Ac 40.12 dec under Tahasil-Rasgobindapur in the district of –Mayurbhanj subject to final outcome of the O.A.No.158 of 2022 filed before the Hon'ble National Green Tribunal , Eastern Zone Bench ,Kolkata & with the following conditions.

GENERAL CONDITIONS

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for **five years**, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial progress of the project within five years, then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall to comply with the provisions of Environment (Protection) Act, 1986 and the rules framed there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall comply to the provisions of Public Liability Insurance Act, 1991, if applicable.

True Copy
 attached
 for
 20.01.2023
 RD No (AW)
 Mayurbhanj

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3. The industry is to apply for grant of consent to operate u/s 25/26 of Water (Prevention & Control Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months prior to the commercial and obtain consent to operate from this Board.
4. This consent to establish is subject to other statutory clearances to be obtained from Govt. of Odisha and/or Govt. of India as and when applicable.

SPECIAL CONDITIONS

A. GENERAL:-

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. **The Poultry (Layer) Farm shall operate shall establish & operate as per the Environmental Guidelines for Poultry Farms of Central Pollution Control Board, Delhi (January 2022).**
3. The industry shall obtain necessary permission from the central Ground Water Authority for consumption of ground water for industrial use, if applicable.
4. The industry shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
5. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
6. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
7. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
8. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
9. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
10. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
11. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises.

True copy
 verified
 my
 16/8/2023
 (Signature)
 Registrar

29

B. WATER POLLUTION:

1. The unit shall install provide adequate treatment facility of domestic waste water and wash water generated for compliance of the prescribed water quality standards.
2. The waste water generated from the cleaning operations (after each batch removal) should be collected in appropriate holding tank and put to use in the green belt.
3. Proper drainage/outlet for collection and discharge should be provided for storm runoff/discharges from the farm.

C. AIR POLLUTION:

1. The height of the stack / chimney attached to the DG set (H) shall be $h + 0.2 \sqrt{\text{KVA}}$ where h is the height of the room where the DG set has been installed and KVA is the capacity of the DG set. H and h are expressed in meters above the ground level.
2. The ambient air quality inside the factory premises shall meet the National Ambient Air Quality Standards prescribed in the Schedule – VII of the Environment (Protection) Rules, 1986.
3. (i) **Operating Standards and Emission standards (incinerator)**

Operating standard	
Parameters	Operating Standards
Combustion efficiency	99%
Temperature of primary chamber	800
Temperature of secondary chamber	$1050 \pm 50^{\circ}\text{C}$

(ii) Emission standards

Sl. No	Parameters	Standards	
(1)	(2)	(3)	(4)
		Limiting concentration in mg/Nm^3 unless stated	Sampling Duration in minutes, unless stated
1.	Particulate matter	50	30 or 1 Nm^3 of sample volume, whichever is more
2.	Nitrogen Oxides NO as NO^2	400	30 for online sampling or grab sample
3.	HCl	50	30 or 1 Nm^3 of sample volume, whichever is more
4.	Total Dioxins and Furans	0.1 ngTEQ/Nm^3 (at 11% O_2)	8 hours or 5 Nm^3 of sample volume, whichever is more
5.	Hg and its compounds	0.05	2 hours or 1 Nm^3 of sample volume, whichever is more

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 21.2.2023
 Assoc (M)

(iii) **Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

4. Adequate air pollution control system such as cyclone / Bagfilter shall be provided at the outlet of the incinerator for treatment of the flue gas generated from it prior emitting to the atmosphere to meet the prescribed standard of the flue gas.
5. The secondary combustion chambers of the incinerator & the pollution control devices shall be suitably retrofitted, if necessary, to achieve the emission limits.
6. Proper ventilation shall be provided in the farm.
7. Adequate exhaust fans shall be provided in the work zone area.
8. Collect carcasses promptly on regular basis and dispose them appropriately without damaging the environment.
9. Preventive measures shall be taken to avoid unpleasant odour as far practicable.

D. SOLID & HAZARDOUS WASTE:

1. The solid wastes shall be collected, sorted, treated, transported & utilized properly.
2. No open burning or indiscriminate dumping of any dead birds/ feathers/offal's unused materials like litter/empty gunnles/containers etc. should be adopted within or outside the farm premises.
3. Use reliable options for collection, storage, transport and disposal of dead birds.
4. The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers\disposed off within 24 hours appropriate disposal methods.
5. The dead bird burial pit should be of 3 to 4 m In depth and 0.8 to 1.2 m diameter and located above minimum of 3 m from the ground water table.
6. The dead bird burial pit should be provided with a vermin/fly proof cover made up of wooden/metal/concrete having a central operable lid of proper size for day to day dropping of carcasses.

True copy attached
MJD
21.8.2023
Navu (AW)
Mangusbari

7. When the pit is full, a compacted soil cover of 0.5 m should be provided with the top of the covered soil well above the ground level.
8. The composting facility should not be located within 300 m form the nearest dwelling and 100 m from any well or water course.
9. The roof of the composting facility should be permanent with bottom concreted.
10. The composting facility should be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by straw dogs etc.

(20/01/2023)
REGIONAL OFFICER

To

Sri Vidyasagar Punja A , Admin Head
M/s s Venco Research & Breeding Farm Pvt.Ltd. ,
At/PO- Chhatna,PS-Rasgobindapur,Via - Moroda
Dist. - Mayurbhanj - 757016 ,Odisha

Memo No. _____ / Date _____

Copy forwarded to

1. The Member Secretary, S. P. C. Board, Bhubaneswar,
2. The Collector and District Magistrate, Baripada, Mayurbhanj
3. The D.F.O, Baripada, Mayurbhanj
4. The G.M, D.I.C , Baripada, Mayurbhanj
5. The C.D.V.O, Baripada, Mayurbhanj
6. Copy to Guard file

REGIONAL OFFICER

*True copy
attached*

*21.8.2023
Asovo (AW)
Mayurbhanj*

ANNEXURE-I
(Plots Use for The Unit)

Sl. No.	Khata No.	Plot No.	Mauja	Area in Acre	Kisom
1	168/85	150/1069	Chhatana	0.14	Gharabari
2	168/85	151/1070	Chhatana	0.81	Gharabari
3	168/85	97	Chhatana	0.33	Gharabari
4	168/85	98	Chhatana	0.33	Gharabari
5	168/85	153	Chhatana	2.18	Gharabari
6	168/85	154/1135	Chhatana	1.16	Gharabari
7	168/85	150/1132	Chhatana	0.11	Gharabari
8	168/85	174	Chhatana	0.87	Gharabari
9	168/85	177	Chhatana	0.26	Gharabari
10	168/85	149/1133	Chhatana	0.69	Gharabari
11	168/85	149/1131	Chhatana	0.84	Gharabari
12	168/85	157	Chhatana	0.94	Gharabari
13	168/85	164	Chhatana	1.12	Gharabari
14	168/85	148/1130	Chhatana	1.03	Gharabari
15	168/85	148/1134	Chhatana	1.03	Gharabari
16	168/105	163	Chhatana	0.75	Dahi 1
17	168/106	156	Chhatana	0.31	Dahi 1
18	168/106	165	Chhatana	1.04	Dahi 1
19	168/108	160	Chhatana	1.04	Dahi 1
20	168/114	170	Chhatana	0.90	Dahi 1
21	168/114	171	Chhatana	1.39	Dahi 1
22	168/115	186/1185	Chhatana	1.20	Dahi 2
23	168/115	188	Chhatana	1.27	Dahi 2
24	168/116	180/1186	Chhatana	0.47	Dahi 1
25	168/117	169	Chhatana	1.05	Dahi 1
26	168/101	184/101	Chhatana	1.05	Dahi 1
27	168/101	158	Chhatana	2.94	Dahi 1
28	168/101	178	Chhatana	2.06	Dahi 1
29	168/101	86	Chhatana	0.86	Dahi 1
30	168/101	190	Chhatana	0.70	Dahi 1
31	168/101	92	Chhatana	1.50	Dahi 1
32	168/101	87	Chhatana	2.74	Dahi 1
33	168/101	179	Chhatana	1.12	Dahi 1
34	168/101	189	Chhatana	0.17	Dahi 1
35	168/101	93	Chhatana	0.68	Dahi 1
36	168/101	161	Chhatana	0.60	Dahi 1
37	168/101	155	Chhatana	0.29	Dahi 1
38	168/101	166	Chhatana	0.38	Dahi 1
39	168/101	167	Chhatana	0.32	Dahi 1
40	168/101	168	Chhatana	0.35	Dahi 1
41	168/101	96	Chhatana	0.40	Dahi 1
42	168/101	94	Chhatana	0.64	Dahi 1
43	168/101	172/1176	Chhatana	0.72	Dahi 1
44	168/101	170/1175	Chhatana	0.46	Dahi 1
45	168/101	173/1174	Chhatana	0.88	Dahi 1
				TOTAL AREA- Ac 40.12 Dec	

True Copy
 21/8/2023
 Asst VC (M)
 Nagarabari

OFFICE OF THE CHIEF DISTRICT VETERINARY OFFICER, MAYURBHANJ
PHONE- (06792) 252728, FAX- 252782

CERTIFICATE OF POULTRY FARM REGISTRATION

ORDER No. 2901 // CDVO, MBJ // Dt. 22/09/2014

Certified that the Poultry Breeding Farm of M/S Venco Research and Breeding Farm Pvt. Ltd., At/po- Chhatna, P.S. - Rasagobindapur, Dist.-Mayurbhanj is hereby registered as a Parent Chicks Supplying Unit that have the existing capacity to brood 13,000/ grow 7500/ lay 28000 and a hatchery with the chicks production capacity of 3.2 lakhs/ month bearing registration number "GPB- 01" with the CDVO, Mayurbhanj.

[Signature] 22.9.14
Chief District Veterinary Officer,
Mayurbhanj Chief Dist. Veterinary Officer,
Mayurbhanj, Baripada

✓ Memo No. 2902(2) // CDVO, MBJ // Dt. 22/9/2014

Copy forwarded to the Block Veterinary Officer/ AVAS, Rasagobindapur for information and necessary action.

[Signature] 22.9.14
Chief District Veterinary Officer,
Mayurbhanj

Memo No. 2903 // CDVO, MBJ // Dt. 22/09/2014

Copy forwarded to the Sub- Divisional Veterinary Officer, Baripada for information and necessary action.

[Signature] 22.9.14
Chief District Veterinary Officer,
Mayurbhanj

[Handwritten notes]
True copy
attached
MH
22/9/2014
CDVO (AW)
Mayurbhanj

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Annexure - D/1/290



TO

Dated 01.08.2023

Venco Research & Breeding Farm Pvt Ltd

Vill/Po: Chhattana, PS: Rasgobindpur,

Dist: Mayurbhanj

State: Odisha

Pin: 757018

Dear Sir,

We have visited your site(Chhattana) dated 31.07.2023 for checking of Noise level of each Cummins make DG set which is installed inside the Acoustic Enclosure. It was observed the Noise level with in the limit (75 db) as per manufacturer recommendation one meter distance from the Acoustic Enclosure.

Below mention D G set was checked.

Engine Number	Model	KVA	OEM	Hours
84310139	QSB 6.7 G12	200	Jakson	7957
84188009	QSB 6.7 G12	200	Powerica	5206
25479379	KTAA19G10	500	Jakson	394
84133491	6BTAA5.9G4	140	Powerica	4609
25448088	QSN14G2	400	Jakson	5030
84136849	6BTAA5.9G4	140	Powerica	10144

Thanks

For Srinivasa Sales and Service Pvt Ltd



[Handwritten Signature]

True Copy
Attested
mf
01.8.2023
D/1/290 (AW)

Srinivasa Sales & Service Private Limited
Authorised Cummins Dealer
1st Floor, Plot No. 6C & 6D, Sector A, Zone-B
Mancheswar Industrial Estate
Bhubaneswar - 751010, Odisha, India
Tel/Fax : 0674 2587358
E-mail : spc.bbsr@srinivasaservices.com

Branch Office:
Near Utkal Automobiles
Joda-Barbil Highway
Barbil - 758035, Odisha, India
Phone : 06767-275121
E-mail : parts.bbsr@srinivasaservices.com

Srinivasa Sales & Service Private Limited

#A2 8 17, 17A, 32-2-6, Mazzenine Floor, Madhu Mahalaxmi Complex, Moghalrajpuram, Vijayawada - 520010

Sheet4

Apr	3165	6800	9965
May	3000	4200	7200
June	4200	4000	8200
July	3700	6500	10200
August	4400	4600	9000
September	2800	5400	8200
October	1500	2400	3900
November	1600	2258	3858
December	1935	2930	4865
January	865	869	1734
February	2000	2000	4000
March	2050	3500	5550
			76672

True copy
 attached
 my
 21/8/2015
 maghokhani

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Sheet4

DIESEL CONSUMPTION FOR THE YEAR OF 2022-2023 FARM

MONTH	DIESEL CONSUMPTION	RUNNING HOUR	AVERAGE
April			
125KVA -DG1	1200	81.2	14.7
200KVA -DG2	2800	84.65	33
200KVA-DG3	2800	83.1	33.6
May	6800		
125KVA -DG1	800	58.6	13.65
200KVA -DG2	1700	58.58	29.02
200KVA-DG3	1700	62.7	27.11
June	4200		
125KVA -DG1	400	23.62	16.93
200KVA -DG2	1800	51.63	34.86
200KVA-DG3	1800	51.87	34.7
July	4000		
125KVA -DG1	500	36.57	13.67
200KVA -DG2	3000	110.21	27.22
200KVA-DG3	3000	113.16	26.51
August	6500		
125KVA -DG1	600	86.95	6.9
200KVA -DG2	2000	75.58	26.46
200KVA-DG3	2000	70.89	28.21
September	4600		
125KVA -DG1	400	39.25	10.19
200KVA -DG2	2500	77.23	32.37
200KVA-DG3	2500	75.89	32.94
October	5400		
125KVA -DG1	360	70.06	5.138
200KVA -DG2	1020	35.63	28.62
200KVA-DG3	1020	40.84	24.97
November	2400		
125KVA -DG1	258	50.4	5.138
200KVA -DG2	1000	44.25	22.59
200KVA-DG3	1000	48.7	20.53
December	2258		
125KVA -DG1	130	52.3	2.5
200KVA -DG2	1400	47.95	29.19
200KVA-DG3	1400	42.1	33.25
January	2930		
125KVA -DG1	69	27.6	2.5
200KVA -DG2	400	27.35	14.62
200KVA-DG3	400	27.7	14.44
February	869		
125KVA -DG1	0	0	0
200KVA -DG2	1000	65.6	15.24
200KVA-DG3	1000	61.5	16.26
March	2000		
125KVA -DG1	300	61.9	4.84
200KVA -DG2	1600	54.2	29.52
200KVA-DG3	1600	57.1	28.02
	3500		

True copy
 after
 21/8/2023
 Assoc (AW)
 Rajuratham

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Sheet4

HATCHERY

MONTH	DIESEL CONSUMPTION	RUNNING HOUR	AVERAGE
April			
140KVA -DG1	400	15.7	25.47
140KVA -DG2	265	15.8	16.77
400KVA-DG3	2500	69.9	35.76
May	3165		
140KVA -DG1	500	27.7	18.05
140KVA -DG2	500	27.63	18.09
400KVA-DG3	2000	45.26	44.18
June	3000		
140KVA -DG1	85	4.5	18.8
140KVA -DG2	90	4.3	20.93
400KVA-DG3	4025	116	34.69
July	4200		
140KVA -DG1	700	37.33	18.75
140KVA -DG2	700	36.45	19.2
400KVA-DG3	2300	56.59	40.64
August	3700		
140KVA -DG1	600	33.05	18.15
140KVA -DG2	600	34.3	17.49
400KVA-DG3	3200	87.91	36.4
September	4400		
140KVA -DG1	400	22.27	17.96
140KVA -DG2	400	22.72	17.6
400KVA-DG3	2000	49.05	40.77
October	2800		
140KVA -DG1	150	10.87	13.79
140KVA -DG2	150	10.5	14.28
400KVA-DG3	1200	35.98	33.35
November	1500		
140KVA -DG1	55	3.31	16.6
140KVA -DG2	40	3.27	12.2
400KVA-DG3	1505	48.85	30.8
December	1600		
140KVA -DG1	205	9.2	22.28
140KVA -DG2	210	8.9	23.59
400KVA-DG3	1520	45	33.77
January	1935		
140KVA -DG1	100	6.6	15.15
140KVA -DG2	90	6.7	13.43
400KVA-DG3	675	21.85	30.89
February	865		
140KVA -DG1	200	13.2	15.15
140KVA -DG2	200	13.3	15.03
400KVA-DG3	1600	52.95	30.21
March	2000		
140KVA -DG1	80	4.4	18.18
140KVA -DG2	80	5.7	14.03
400KVA-DG3	1890	54.25	34.83
	2050		

*True copy
attested
Mh
21/8/2023
Bano (M)
Magurkham*

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**DIRECTORATE OF ANIMAL HUSBANDRY & VETERINARY SERVICES:
ODISHA: CUTTACK**

Letter No. 15524 / Vet. date 05.10.2020
XI-33/2018

From
Sri Ratnakar Rout, IAS,
Director
To
The Addl. Secretary to Govt.
F & ARD Department, Odisha

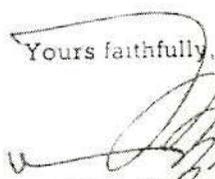
Sub: **Water Tax Enforcement on Poultry Farm.**

Sir,

Enclosed please find herewith the Letter No. AOPA/0196 20-21 dt. 12.08.2020 of president All Odisha Poultry Association, Chandrasekharpur, Dist-Khordha in regards water tax enforcement on commercial poultry farm by Mayurbhanja Irrigation Division, Baripada (letter enclosed).

It is to mention here that, the State Govt. is kind enough to initiate many promotional efforts for sustainability of Poultry farming and declared poultry industry as "Agriculture". Due to the active support of Poultry Entrepreneurs, our State is self sufficient in Meat Production and is going forward to achieve the Self-sufficiency in egg production in near future. Further, all the sub soil water sources have been made by the Poultry Entrepreneurs on their own cost.

Therefore, it is requested to take up the issue with the Department of Water Resources, Govt. of Odisha to issue necessary guidelines to all the Irrigation Divisions not to charge water tax on Poultry Farming (Layer farm, Breeder farm, Hatcheries & Broiler farm) like other exemptions already implemented as per Odisha Poultry Policy-2015.

Yours faithfully,

DIRECTOR 05.10.2020

Encl: As above

Memo No. 15525 / Vet, Dt. 05.10.2020
Copy forwarded to Dr. H.M. Dash, President All Odisha Poultry Association, Khordha for information with reference to letter no., AOPA/0196 20-21 dt. 12.08.2020.

Trave
Copy
office
21.8.2020
Mayurbhanja


DIRECTOR 05.10.2020